

CENTRAL ELECTRICITY REGULATORY COMMISSION
4th Floor, Chanderlok Building, 36, Janpath, New Delhi- 110001
Ph: 23753942, Fax-23753923

Petition No. 468/TT/2020

Date: 17.11.2020

To,
Shri S.S. Raju,
Senior General Manager (Commercial),
Power Grid Corporation of India Limited,
Saudamini, Plot No. 2,
Sector-29, Gurgaon-122001

Subject: Approval under Regulation 86 of the CERC (Conduct of Business) Regulations, 1999 and CERC (Terms and conditions of Tariff) Regulations, 2014 and CERC (Terms and conditions of Tariff) Regulations, 2019 for (i) truing up of transmission tariff of the 2014-19 tariff block and (ii) determination of transmission tariff of the 2019-24 tariff block for 3 no. of assets under “Static VAR Compensator (SVCs)” in Northern Region.

Sir,

With reference to the petition mentioned above, I am directed to request you to furnish the following information under Regulation 87(2) of the Central Electricity Regulatory Commission (Conduct of Business) Regulations, 1999, on an affidavit, with an advance copy to the respondents/ beneficiaries, latest by 3.12.2020:

- a) Forms- 5 and 12A for 2014-19 tariff period in respect of all the assets.
- b) Justification for Additional Capital Expenditure (ACE) claimed during 2014-19 period.
- c) With regard to claim of ACE, details of unexecuted/balance works carried out during 2014-19 period along with detailed justification in line with relevant provisions of the 2014 Tariff Regulations may be given.
- d) With regard to ACE claimed, details may be given in the following format in respect of the assets covered in the instant petition:

Asset No.	Head wise /Party wise	Particulars#	Year of Actual Capitalisation	Outstanding Liability as on COD/31.4.2014*	Discharge (year-wise)	Reversal (year-wise)	Additional Liability Recognized	Outstanding Liability as on 31.3.2019
					2014-19 period	2014-19 Period	2014-19 Period	
						-	-	-

TL/SS/Communication Systems etc.

* Whichever is later

^Works deferred for execution, contract amendment - please specify

e) Details of ACE claimed in 2019-24 period along with justification.

f) Clarify whether the entire scope of work as defined under "Static VAR Compensator (SVCs)" in Northern Region has been completed and that the entire scope is covered in the instant petition. Details/ status of remaining under construction elements/assets covered in the instant Transmission System/ Project, if any, may be given.

2. In case the above said information is not filed within the specified date, the petition shall be disposed on the basis of the information already on record.

Yours faithfully,

Sd/-
(Rajendra Kumar Tewari)
Bench Officer